

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 27th March, 2024, 10:30 A.M.

CP No. 42/CB/2023

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Anushtha Builders & Colonizers (P) Ltd. & Colonizers (P) Ltd. & Anr, -Vs- ROC, Chhattisgarh
Under Section	252(3)

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Swayamjit Rout, Adv.

For Respondent (s) :

ORDER

Ld. Counsel, Mr. Swayamjit Rout, appearing for the petitioner. There is no representation for the ROC, Chhattisgarh. Further, petitioner filed a supplementary affidavit stating that petitioner company is only an agreement holder. Sale deed is not yet completed in this regard. Company already filed a suit before the Civil Court for specific performance of contract, now it is pending before the Hon'ble Apex Court. When the proceeding is pending before the Hon'ble Apex court the company was struck off. At this juncture, Ld. Counsel, Mr. Anup Pattnayak represented that he wants to file an intervening application on behalf of the owner of the property. He also admits that proceeding is pending before the Hon'ble Apex Court. At the request of the counsel to file intervening application, two weeks' time is granted. If they do not file any intervening application, the matter will be disposed of on its merits. List the matter on 17.04.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)